

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 761/ND/2018

In the matter of :

Ms. Sony Pictures Networks India (P) Limited

.. PETITIONER

Vs.

Ortel Communications Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 03.6.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

Ms. Deepa Krishan,
Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : Ms. Niti Jain, Advocate

For the Respondent/Corporate Debtor : Ms. Anju Jain, Mr. Hitesh Sachar, Ms, Namita
Jose, Advocates for RP


ORDER

Learned Counsel for the Applicant as well as the Operational Creditor/Intervener are present. Ld. Counsel for the applicant/RP submits that the additional affidavit has been duly filed in the e-format, however, a physical copy of e-filing is yet to be filed with the Registry. Let the same be filed with the Registry and the same be up-dated in the record of this Tribunal.

Post the matter for enquiry on 01.7.2019.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit